

The Orissa Panchayat Samitis (Postponement of Elections) Act, 1990 Act 6 of 1990

Keyword(s):

Postponement of Elections, Panchayat Elections, Panchayat Samiti, Panchayat Samiti Act

Amendments appended: 17 of 1990, 16 of 1992, 28 of 1992

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ORISSA ACT 6 OF 1990

THE ORISSA PANCHAY AT SAMITIS (POSTPONEMENT, OF FLECTION) ACT, 1990

TABLE OF CONTENTS

PREAMBLE

SECTIONS

- 1. Short title and commencement
- 2. Definitions
- 3. Postponement of election and consequences
- 4. Repeal and Savings

ORISSA ACT 6 OF 1990

THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) ACT, 1990

[Received the assent of the Governor on the 17th April, 1990 first published in an Extraordinary issue of the Orissa Gazette, dated the 21st April 1990

AN ACT TO PROVIDE FOR THE POSTPONEMENT OF ELECTION TO PANCHAYAT SAMITIS IN THE STATE AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Orissa in the Forty-first Year of the Republic of India as follows:-

Short titie ≔a ad д опринясе. mest,

- 1. (1) This Act may be called the Orissa Panchayat Samitis (Postponement of Election) Act. 1990.
- (2) It shall be deemed to have come into force on the 26th day of January, 1990.

- Definitions.

- 2. In this Act, unless the context otherwise requires,—
 - (a) Panchayat Samiti' menas a Panchayat Samiti constituted under the Panchayat Samiti Act;
 - (b) 'Panchayat Samiti Act' means the Orissa Panchayat Samiti Act, 1959;

Orissa, Act 7 of 1960:

Ordinance

(c) words and expressions used but not defined shall have the meanings as assigned to them respectively in the Panchayat Samiti Act.

Postponemont of -codsequen-

- 3. (1) Notwithstanding anything contained in the Punchayat Samit Act, or any election and Notification or order issued thereunder,-
 - (a) the election of member including the Chairman for reconstitution of every Panchayat Samit of the State shall be held within Ithe 31st January, 1992];
 - (b) during the period beginning with the date of commencement of this Act and until the reconstitution of the Panchayat Samiti, the powers and duties of every Panchayat Samiti and its Chairman shall be exercised and discharged by the Sub-Collector having jurisdiction over the concerned Block.
 - (2) The election of members including the Chairman as referred to in clause (a) of sub-section (1) shall be held in accordance with the Panchayat Samiti Act and the rules made thereunder.
 - (3) The Panchayat Samiti so reconstituted shall, for all intents and purposes, be deemed to have been constituted under, and be governed by, the provisions of the Panchayat Samiti Act and the rules made thereunder.

Repeal and Savings.

- 4. (1) The Orissa Panchayat Samitis (Postponement of Election) Ordinance, 1990 Orissa is hereby repealed. No. 2 of
- 1990. (2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under the provisions of this Act.

^{1,} For Statement of objects and reasons see Orissa Gazette, Extraordinary, dated the 13th June 1990 No. (762).

^{2.} Substituted by the Orissa Panchayat Samitis (Postponement of Election) Second Amendment Act, 1991 (Orissa Act 23 of 1991) s. 2.

ORISSA ACT 17 OF 1990 * THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1990

(Received the assent of the Governor on the 24th July 1990, first published in an extraordinary issue of the Orissa Gazette, dated the 27th July 1990)

AN ACT TO AMEND THE ORISSA GRAMA PANCHAYAT SMITIS (POSTPONEMENT OF ELECTION) ACT, 1990.

 ${f B}$ E it enacted by the Legislature of the State of Orissa in the Forty-first Year of the Republic of India as follows:-

Short title

1. This Act may be called the Orissa Grama Panchayat Samitis (Postponement of Election) Amendment Act, 1990.

Amendment of section 3.

2. In section 3 of the Orissa Panchayat Samitis (Postponement of Election) Act, Orissa Act 1990, in sub-section (1), in clause (*a*), for the figures, letters and wards "31st July, 1990", the figures, letters and ward "31st January, 1991" shall be substituted.

^{*} For the Bill, see Orissa Gazette, Extraordinary dated the 13th June 1990 (No. 762)

ORISSA ACT 16 OF 1992

THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1992

TABLE OF CONTENTS

PREAMBLE

SECTIONS

- 1. Short title and Commencement
- 2. Amendment of Section 3
- 3. Repeal and Savings

ORISSA ACT 16 OF 1992

*THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) AMENDMENT ACT, 1992

Received the assent of the Governor on the 21st March, 1992, first published in an extraordinary issue of the Otissa Gazette, dated the 23rd March 1992].

An act further to amend the orissa panchayat samitis (postponement of election) ACT, 1990.

 ${f B}_{f E}$ it enacted by the Legislature of the State of Orissa in the Forty-third Year. of the Republic of India, as follows:-

Short title and commence ment.

- 1.(1) This Act may be called the Orissa Panchayat Samitis (Postponement of Election) Amendment Act. 1992.
- (2) It shall be deemed to have come into force on the 30th day of December, 1991.

Amendment of section 3.

2. In section 3 of the Orissa Panchayat Samitis (Postponement of Election) Orissa Act 6 Act, 1990 (hereinaster referred to as the principal Act), in clause (a) of sub-section(1), for the figures, letters and word "31st January, 1992", the figures, letters and word "31st July, 1992" shall be substituted.

of 1990.

Repeal and savings.

Orissa Panchayat Samitis (Postponement of Election) 3.(1) The Second Amendment Ordinance, 1991 is hereby repealed.

Orisea Ordinance No. 12 of 1991.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act as amended by this Act.

^{*}For the Bill, see Orissa Gazette, Extraordinary, dated the 13th February 1992 (No.150)

ORISSA ACT 28 OF 1992

THE ORISSA PANGHAYAT SAMITIS (POSTPONEMENT OF ELECTION) SECOND AMENDMENT ACT, 1992

TABLE OF CONTENTS

PREAMBLE

SECTIONS

- 1. Short title and commencement
- 2. Amendment of Section 3
- 3. Repeal and Savings

ORISSA ACT 28 OF 1992

*THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) SECOND AMENDMENT ACT, 1992

[Received the assent of the Governor on the 19th August 1992, first Published in an extraordinary issue of the Orissa Gazette, dated the 19th August 1992]

AN ACT FURTHER TO AMEND THE ORISSA PANCHAYAT SAMITIS (POSTPONEMENT OF ELECTION) ACT, 1990

Be it enacted by the Legislature of the State of Orissa in the Forty-third Year of the Republic of India as follows:—

Short title and commencement.

- 1. (I) This Act may be called the Orissa Panchayat Samitis (Postponement of Election) Second Amendment Act, 1992.
- (2) It shall be deemed to have come into force on the 24th day of June, 1992.

Amendment of section 3.

2. In section 3 of the Orissa Panchayat Samitis (Postponement of Election) Act, 1990 (hereinafter referred to as the principal Act), in clause (a) of sub-section (1), for the figures, letters and word "31st July, 1992", the figures, letters and word "31st January, 1993" shall be substituted.

Orissa Act 6 of 1990.

Repeal and savings.

3. (1) The Orissa Panchayat Samitis (Postponement of Election) Amendment Ordinance, 1992 is hereby repealed.

Orissa Ordinance No. 7 of 1992.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

[•] For the Bill, see Orissa Gazette, Extraordinary, dated the 10th July 1992 (No. 960)